

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III

ITEM No. 317
CAA-74/ND/2021

IN THE MATTER OF:

M/s. Manoj Properties Pvt. Ltd. with Rail Anchor Petitioner/Applicant
India Pvt. Ltd.

Order under Section 230-232

Order delivered on 29.04.2024

CORAM:

SH. BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)

SH. ATUL CHATURVEDI
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the IT Dept. : Mr. Pratyaksh Gupta, Mr. Ashish Kumar, Ms. Anjali
Rani, Advs.
For the RD : Mr. Aakash Sharma, Adv.

ORDER

Ld. Counsel appears for the RD. Ld. Counsel appears for the
OL.

Two weeks' further time granted to RD and OL to bring the
report on record.

List the matter **on 01.07.2024.**

-Sd-
(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

-Sd-
(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)

Ajay